

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3562
ANSWERED ON:15.12.2011
WAGE DAYS UNDER MGNREGS
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that the payment of wages under Mahatma Gandhi National Rural Employment Guarantee Scheme have been made for more than 365 days to the same workers in a year in some of the States;
- (b) if so, the details thereof during each of the last three years and the current year, State-wise;
- (c) the details of the action taken by the Government against the erring officials in this regard; and
- (d) the steps taken by the Government to check the recurrence of such irregularities in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (d): Under Section 3 (4) of the MGNREG Act, provision has been made to the effect that Central Government or State Government may within limits of their economic capacity and development make provisions for securing work to every adult member of a household under a Scheme for any period beyond the period of 100 days guaranteed under Section 3 (1) as may be expedient. No case of a worker being paid wages for more than 365 days in a year under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has been reported. In cases of payment made for more than the stipulated days guaranteed in the Act, the matter has been taken up with the State Governments/ Union Territories to rectify errors, if any, in data or to clarify the provisions in the Schemes formulated by them as per section 4 (1) of the Act, under which employment in excess of guaranteed days have been given. In case, their Schemes do not have such provisions, the State Governments/Union Territories have been advised to recoup expenditure incurred in such cases.